

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.1613 of 2020**

Ruby Sinha & Anr. Petitioners

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. R.S. Mazumdar, Sr. Advocate
For the Respondent -State : Mr. Rajiv Ranjan, A.G.
For the Respondent Nos. 3 to 5 : Mr. Sanjay Piprawall, Advocate
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02/Dated: 09/07/2020

Heard, Mr. R.S. Mazumdar, learned Sr. counsel for the petitioners, Mr. Rajiv Ranjan, learned A.G., appearing for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent nos. 3 to 5.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondents are directed to file counter-affidavit within 10 days. Reply, if any, of the counter-affidavit must be filed on or before the next date of listing.

Pleadings must be completed by 5th of August, 2020.

Post the matter on 05.08.2020.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/